



CIRCULAR

IRDA/RI/CIR/MISC/011/01/2019

DATE- 15/01/2019.

All the CEOs/CMDs of Life Insurers, General Insurers, Health Insurers, Indian Reinsurers, Branches of Foreign Reinsurers (FRBs), Lloyd's India Service Cos, IFSC Insurance Offices (IIOs), Heads of Exempted Insurers and Administrators of Insurance Pools.

Re: Submission of Reinsurance Returns and Programme.

1. The Authority has notified the IRDAI (Re-insurance) Regulations, 2018 which stands effective from 1st January, 2019. These regulations are applicable to all Life insurers, General Insurers, Health Insurers, Indian Reinsurers, Branches of Foreign Reinsurers (FRBs), Lloyd's India Syndicates/Service Cos, IIOs, Exempted Insurers and Insurance Pools.
2. The above regulations repealed IRDAI (General Insurance- Reinsurance) Regulations, 2016 and IRDA (Life Insurance- Reinsurance) Regulations, 2013. As a result, the reporting formats, returns and statements will undergo change.
3. The forms are under revision and the BAP module is under modification. In the interim, you are advised to continue filing of the BAP returns through BAP modules as per the existing practice. You are also advised to file reinsurance programme, offline returns and statements to the Re-insurance Department. The mail id of the department is reinsurance@irda.gov.in.


Sujay Banarji

Member



